- (b) if so, the main recommendations of the Committee alongwith the State Government's comments thereon; and
 - (c) what are Government's reaction with decisions thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) Yes Sir. The Government of Jammu and Kashmir have submitted and recently endorsed the recommendations of the State Autonomy Committee, which had been constituted by the State Government. The Report basically speaks of going back to pre-1953 status. The matter is under examination.

Social work for petty offenders

2155. DR. ALLADI P. RAJKUMAR: SHRI SOLIPETA RAMACHANDRA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to introduce reform measures like social work / community service for convicts of petty offences instead of sending them to jail by amending the Indian Penal Code; and
 - (b) if so, by when and what other laws require amendment for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI): (a) and (b) The Indian Penal Code (Amendment) Bill, 1978 provided for amendment of section 57 and 74 of the Indian Penal Code with a view to introducing community service as an alternative punishment. The Law Commission of India, which undertook a comprehensive study / review of the Indian Penal Code, 1860, has not recommended community service as an alternative mode of punishment. The Report of the Law Commission of India has been referred to the State Governments for their views.

Out of State postings for MPAF

- †2156. SHRI SURESH PACHOURI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Madhya Pradesh Armed Forces (MPAF) are posted in other States according to the orders of the Central Government;
- (b) if so, whether there is any amount yet to be paid to Madhya Pradesh Government by the Central Government for this purpose; and

[†] Original notice of the question was received in Hindi.